

DIVISION BENCH
COURT - II

S-1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1568(KB)2019
IA(I.B.C)/924(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD MAY 2024

IN THE MATTER OF	ONEMAX YARN MERCHANTS PRIVATE LIMITED VS NANDLAL KAMAL KISHORE VYAPAAR PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Parikshit Poddar, Adv.] For the Liquidator
Ms. Madhuja Barman, Adv.]

ORDER

1. Ld. Counsel for the liquidator present.
2. This application has been filed by the Liquidator to place on record the 3rd Progress Report, which is placed at page 12 to 23 of the application. This application is supported by an affidavit which is placed at page 157 onwards of the application. The 3rd Progress Report is taken on record, and, accordingly this IA(I.B.C)/924(KB)2024 is **disposed of**.
3. It is submitted that the asset of the Corporate Debtor has been sold. However, distribution has not yet over.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**